

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 180/TT/2021

Date: 13.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) – Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 kV Navi Mumbai (GIS Substation) at Navi Mumbai under ‘Western Region System Strengthening Scheme V’

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023 :-

2019-24 period

- a) Confirmation whether any more ACE is expected beyond 2021-22 on account of undischarged liability/balance retention payment beyond the claimed amount.
- b) Provide Initial Spares discharge statement for the transmission asset.

Forms

- a) Submit the soft copies of tariff forms in excel format.
 - b) Form 13 (Details of Initial Spares).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)